

(11)

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 11/10/2017 AT 10.30 AM

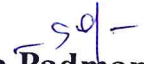
PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : CP/43/2017  
NAME OF THE PETITIONER(S) : P. Shanmugam & 4 others  
NAME OF THE RESPONDENT(S) : Stahlform Technik Pvt Ltd  
UNDER SECTION : 241/242

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
(1)	P. H. Arvindh Pandi S. Advocate M. Srinathan Sai Vihari	Counsel Petitioner	Civil
2.	RAHUL BALAJI VISHWA MOHAN	For Respondents	

## ORDER

Shri P H Arvinth Pandian, counsel for petitioners present. Shri Rahul Balaji, counsel for respondents present. Counsel for respondents filed a memo to induct Mrs Kannamma Venkatasamy as a Director to facilitate execution of necessary documentation with the Bank and other financial institutions. Counsel for the petitioner stated that they do not have any objections in case Mrs Kannamma Venkatasamy is appointed as a Director for a limited period of two weeks, that too, to execute necessary documentation as mentioned in the memo in relation to The Tamil Nadu Industrial Investment Corporation Limited (TIIC). The memo is allowed. In case the parties are not able to settle the issue, the appointment of Mrs Kannamma Venkatasamy will be ceased by the next date of hearing. Put up on 02.11.2017 at 10.30 A.M.

  
**K Anantha Padmanabha Swamy**  
**Member (Judicial)**

bc